

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) :

(a) No, Sir.

(b) and (c). Do not arise.

Introduction of a Comprehensive Legislation for amending Procedural Law and Criminal Matters

1507. SHRI DHANDAPANI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Committee of Judges appointed to go into the problem of arrears in the High Courts has submitted its report; and

(b) if so, the decision taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) :

(a) No, Sir.

(b) Does not arise.

Supply of Coal to North Bihar Area

1508. SHRI JAGANNATH MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether North Bihar has been allowed to suffer with regards to the supply of coal in the name of Rational Movement ;

(b) whether the supply of coal to North Bihar is allowed *via* Barauni which will not only cost less to consumers but it will also create an additional market in that region ; and

(c) if so, whether Government propose to take immediate steps to see that this long felt demand of North Bihar is met at an early date ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) to (c). There is no restriction to the booking of coal to North Bihar *via* Garhara. Such movement is, however, rational from the Raniganj coalfields only, except for soft coke and hard coke which can move even from the Jharia field to North Bihar *via* Garhara as the size of movement involved is comparatively small. The other coal originating from Jharia and Karanpura fields has to

move *via* Manjua dihi due to the operational difficulties involved in its movement *via* Garhara. Enough coal is available in the Raniganj fields to meet the requirements of North Bihar.

Alleged Political interference in the day to day Administration of Railways

1509. SHRI S. A. MURUGANANTHAM

SHRI R. R. SINGH DEO :

Will the Minister of RAILWAYS please to state :

(a) whether a top ranking retired official of the Railways has in reply to a questionnaire circulated by the United News of India expressed the opinion that politicians from Ministers to trade union leaders and party workers interfered in the day-to-day administration of the Railways, corroding staff discipline and seriously impairing efficiency; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes, Sir.

(b) It is considered that for the satisfactory functioning of an organisation like the Railways it is desirable that there is no interference with day-to-day conduct of affairs by political or other external authorities. In a letter dated 23rd March, 1971 addressed to all Members of Parliament, the Minister for Parliamentary Affairs and Shipping and Transport has appealed to them to desist from taking up matters relating to the service conditions of individual Government employees and to set sound conventions designed to assist members in the performance of their Parliamentary duties.

Indianisation of Superior Posts in Foreign owned Companies

1510. SHRI M. KATHAMUTHU : SHRI SHYAMANAND MISHRA :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state the progress made towards Indianisation of superior posts in the foreign owned and foreign controlled companies in India ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): The Indianisation of superior posts in foreign-owned and foreign controlled compa-

nies has registered a steady progress at all levels. The following statement shows the number of Indians and non-Indians employed in foreign and foreign controlled companies on salaries of Rs. 2000/- and mensum,

Years (as on 1st Jan.)	No. of Indians employed	%age of Indians in the total employment	No. of non-Indians employed*	%age of non-Indians in the total employment	Total No of persons employed
1960	1978	35.2	3633	64.8	5611
1961	2322	40.8	3373	59.2	5695
1962	2869	47.0	3229	53.0	6098
1963	3161	51.9	2934	48.1	6095
1964	3736	58.1	2696	41.9	6432
1965	4585	63.9	2590	36.1	7175
1966	5198	68.8	2355	31.2	7553
1967	6151	74.7	2080	25.3	8231
1968	7046	80.1	1751	19.9	8797
1969	7802	83.5	1544	16.5	9346
1970	8604	86.6	1326	13.4	9930

*Excluding foreign short-term technicians.

State Trading in Consumer Goods

1511. SHRIMATI BIBHA GHOSH : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether Government propose to introduce State Trading System throughout India for main consumer goods in order to stabilise prices; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) There is no proposal to introduce State Trading System for main consumer goods.

(b) Does not arise.

Industrial Units to provide employment to unemployed Engineers

1512. SHRI P. K. DEO : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether some industrial units for the manufacture of components for the Thumba Rocket Launching Station are being

proposed by Government to be started for unemployed engineers ;

(b) whether similar schemes to provide employment to unemployed Engineers of other areas have been envisaged by Government; and

(c) if so, where new industrial units for the proposed schemes will be located?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir. A Committee of technical Officers was constituted to select schemes and suitable technicians and entrepreneurs to run them.

(b) and (c). Government gives all encouragement to similar small scale ancillary units being set up wherever large undertakings exist.

जयपुर में राजस्थान उच्च न्यायालय की बेंच को पुनः खोलना

1513. श्री शिवनाथ सिंह : क्या कृषि और ग्वाय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार, राजस्थान के लोगों द्वारा